

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

Original

APPLICATION NO. 343 OF 2001

Applicant(s) Chetan Singh

Respondent(s) U.O.D. Rtg

Advocate for

Advocate for

Applicant(s) Mr. J.K. Kaushik

Respondent(s)

Notes of the Registry	Orders of the Tribunal
	11-12-2001 Mr. B.K. Kayamkhani, Counsel for the Applicant Register Put up in Court for admission on 19-12-2001 By REGISTRAR J.A.T. JODHPUR
19/12/01 Mr. J.K. Kaushik, Counsel for applicant The grievance put forth by the applicant in this OA is that he has not been allowed the benefit of Next Below Rule in the matter of pay scale, as he is on deputation. He has already made a representation, dated 21.9.2000 (Ann. A/9), in this regard, which is pending before the competent authority. Heard the learned counsel for the applicant. Without going into the merits and the allegations made by the applicant in this OA, we dispose of this matter finally, at this stage, with a direction that respondent No.2 shall himself look into the matter and pass an appropriate speaking order on the representation aforesaid and within a period of three months from the date of receipt of certified copy of this order. Result of the decision taken by the competent authority shall be communicated to the applicant by Regd. Post. A.P. NAGRATH Adm. Member (O.P. GARG) Vice Chairman	19/12/01 Mr. J.K. Kaushik, Counsel for applicant The grievance put forth by the applicant in this OA is that he has not been allowed the benefit of Next Below Rule in the matter of pay scale, as he is on deputation. He has already made a representation, dated 21.9.2000 (Ann. A/9), in this regard, which is pending before the competent authority. Heard the learned counsel for the applicant. Without going into the merits and the allegations made by the applicant in this OA, we dispose of this matter finally, at this stage, with a direction that respondent No.2 shall himself look into the matter and pass an appropriate speaking order on the representation aforesaid and within a period of three months from the date of receipt of certified copy of this order. Result of the decision taken by the competent authority shall be communicated to the applicant by Regd. Post. A.P. NAGRATH Adm. Member (O.P. GARG) Vice Chairman

Vice No 016

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Recd

Account

3/1/2001

Addl. Secy
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